



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 722 of 2002
Applicant(s) Tarachan Jena Respondent(s) Union of India
Advocate for Applicant(s) Mr. J. N. Mohanty Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>for Record Registration p... S. M. P. 8</p>	<p>RECORDED REGISTERED 13.8.2002</p> <p><u>Or. No. 1 dated 13.8.2002</u></p> <p>Perused the Office Note. Let this O.A. be registered and a Sl. No. be assigned.</p> <p>On being mentioned this matter has been taken up. Heard Shri J.N.Mohanty, Advocate for the Applicant and Shri D.N.Mishra, Standing Counsel for the Railways (on whom a copy of O.A. has been served)</p> <p>The Applicant claims to have served for the Railways for three years on casual basis and then Temporary Status was conferred on him for 19 years; whereafter he served in the regular Establishment of the Railways for 11 years. On</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Postal organisations & fed.

MF
19/8/02

The copy of order
of 13/8/02 and a copy
issued to all the
departments by Regd./A.D.
Posts.

The same copy of
order issued to the
counsel for both
sides.

BS
S.O. 20.8.02

MF
20/8/02

his retirement he is getting minimum pension
for he served for about 11 years/more than
10 years.

In the present Original Application
under Section 19 of the Administrative Tribunal
Act, 1985, he claims that the entire period
he served under the Railways should be computed
towards determination of his pension. He has
also filed a representation under Annexure-3
dated 21.3.2002. It is the case of the Applicant
that apart from Annexure-3 dated 21.3.2002, he
submitted a series of representations, as is
evidenced under various Postal Acknowledgements
at Pages 19 and 20 of the O.A.

It appears that without exhausting the
remedies available to the applicant, he has
rushed to this Tribunal with the present O.A.
In the said premises, this O.A. is disposed of
with a direction to respondents to consider
the grievances of the applicant, as raised
in the present O.A. by treating the contents
of this O.A. as a representation of the
Applicant and pass a reasoned and speaking
order and communicate the decision thereon
to the applicant within a period of 120 (one
hundred & twenty days) from the date of receipt
of copies of this order.

Send copies of this order, along with
copies of this O.A., to respondents at the
cost of the Applicant. Shri Mohanty undertakes
to file the required postages (for transmission
of copies of this order along with notices to
Respondents) by 16.8.2002. Free copies of this
order be also made available to the counsel
of both sides.

Y. D. S.
13.08.02
MEMBER (JUDICIAL)